

# C. A. T. Bench, JAIPUR

Date of Order

Orders MP 169 /93

17.3.93

None present on behalf of the petitioner.

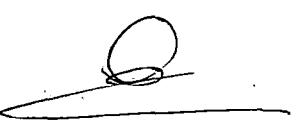
M.P. is allowed. The applicant is allowed to implead the persons referred in para 1 of the M.P. as additional parties. The applicant shall also file the amended cause title within one week. The M.P. stands disposed of. Put up the O.A. on 13.4.93 for admission.

  
(B.N. Dhoundiyal)  
Member (A)

  
(D.L. Mehta)  
Vice Chairman.

Copy sent to the app  
on vide 2-3-93

Date 2-4-93

  
30/3/93